

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 359/MP/2026 along with IA (Diary) No. 683/2026

Subject : Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-state transmission system) Regulations, 2022, seeking inter alia relaxation and removal of difficulty to permit the transfer of the Connectivity (Application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulation 15.3 of the said Regulations read with the Order dated 22.9.2023 in Petition no. 11/SM/2023.

Petitioner : GRT Jewellers (India) Private Limited (GJIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, GJIPL
Ms. Swapna Seshadri, Advocate, GJIPL
Ms. Aishwarya Subramani, Advocate, GJIPL
Ms. Harsha Rao, Advocate, GJIPL
Shri Robin Singh, Advocate, GJIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Nishita Choudhary, Advocate, SECI
Ms. B S Shruthi, SRLDC
Ms. Himani Dutta, SRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that CTUIL, in its reply, has acknowledged that the original grantee of Connectivity is not required to retain the Project on a long-term basis and may transfer its interest in the Project to another entity, and that the Connectivity, being granted *qua* the specific Project, cannot be retained separately by the original grantee after such transfer and must



remain with the Project. Accordingly, the learned counsel requested that the matter be reserved for orders and prayed for early disposal.

2. Without opposing the request of the learned counsel for the Petitioner, the learned counsel for the Respondent, CTUIL, submitted that CTUIL, in its reply, has also clarified the distinction between 'Change in Control' and 'Transfer of Connectivity'. The learned counsel further submitted that the present case pertains to a 'Change in Control' and not a 'Transfer of Connectivity', and that such 'Change in Control' is not restricted under the GNA Regulations after COD.

3. Considering the above, the Commission advised that the change in control process be completed expeditiously and reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)